

ITEM NO.22

Court 1 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.18393/2021

(Arising out of impugned final judgment and order dated 09-07-2021 in SBCRLMTBA No. 5234/2021 passed by the High Court of Judicature for Rajasthan at Jaipur)

MAMTA NAIR

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.98139/2021-EXEMPTION FROM FILING O.T., IA No.98143/2021-EXEMPTION FROM FILING AFFIDAVIT, IA No.98136/2021-PERMISSION TO FILE SPECIAL LEAVE PETITION and IA No.98138/2021-CANCELLATION OF BAIL)

Date : 19-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Ms. Indira Jaising, Sr. Adv.
Ms. Nupur Kumar, AOR
Ms. Aanchal Singh, Adv.
Mr. Paras Nath Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned Senior counsel appearing for the petitioner – complainant.

Application seeking permission to file the Special Leave Petition is granted.

Applications seeking exemption from filing duly affirmed affidavit as also seeking exemption from filing official translation of Annexures are allowed.

Issue notice.

Dasti service, in addition, is permitted.

**(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS**

**(R.S. NARAYANAN)
COURT MASTER (NSH)**